

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (Cr.) No. 482 of 2022**

Sana Rashid @ Pammi, aged about 26 years, D/o Late Harun Rashid, R/o first lane, Bihta, front of Safa Public School, Chandani Chowk, Kanke Road, P.O. Kanke, P.S. Gonda, District- Ranchi, Jharkhand  
**... Petitioner**

**-Versus-**

1. The State of Jharkhand through its Home Secretary, Department of Home, Jail and Disaster Management, Govt. of Jharkhand, Project Building, P.O. & P.S. Dhurwa, District- Ranchi
2. Director General of Police, Jharkhand, Police Headquarter, P.O. & P.S. Dhurwa, District- Ranchi
3. Inspector General of Police, Jharkhand, Police Headquarter, P.O. & P.S. Dhurwa, District- Ranchi
4. Senior Superintendent of Police, Ranchi Police Department, P.O. G.P.O., P.S. Kotwali, District- Ranchi
5. The Officer in-charge, Gonda Police Station, Kanke Road, P.O. Kanke, P.S. Gonda, District- Ranchi
6. Farzana Rashid, W/o Md. Riazuddin, R/o first lane, Bihta, front of Safa Public School, Chandani Chowk, Kanke Road, P.O. Kanke, P.S. Gonda, District- Ranchi, Jharkhand
7. Gulzar Alam, Father's name not known to the petitioner, R/o first lane, Bihta, front of Safa Public School, Chandani Chowk, Kanke Road, P.O. Kanke, P.S. Gonda, District- Ranchi, Jharkhand  
**... Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner	: Mr. Navin Kumar, Advocate Mr. Suraj Verma, Advocate
For the State	: Mrs. Shweta Singh, Sr. S.C.-III Ms. Neha Pandey, A.C. to Sr. S.C.-III

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07/27.09.2022. Mr. Navin Kumar, learned counsel appearing for the petitioner submits that he will remove the surviving defects, in course of the day.

2. Let him do so.

3. This petition has been filed for direction upon the respondent authorities to provide adequate security to the petitioner from her family members and other co-religious persons as they are forcibly planning to marry the petitioner with a person double of her age.

4. It has been disclosed in the petition that the petitioner is in friendship with a boy, who is of another religion. The petitioner is major and she is

residing along with her elder sister and brother-in-law and they are trying to get her married with a person aged about 52 years and she is not willing to marry with that person. It has been disclosed in paragraph 13 of the petition that she apprehends that the said boy and his family members may be targeted by others. The petitioner has represented before the Hon'ble Governor and Hon'ble Chief Minister of the State and Senior Superintendent of Police, Ranchi on 22.09.2022 and brought all these facts before them.

5. Learned counsel for the petitioner submits that there is serious threat of life to the petitioner.

6. Seeing the averments made in the petition as well as representations sent to the higher authorities, prima facie it appears that the petitioner is in trouble.

7. Nowadays, educated younger boys and girls are choosing their life partners which, in turn is a departure from the earlier norms of society where caste and community play a major role. There is every likelihood that this is the way forward where caste and community tensions will reduce by such inter-marriage, however these youngsters face threats by the elders of their own family. The right to marry a person of choice was held to be integral to Article 21 of the Constitution of India where the autonomy of an individual inter alia in relation to family and marriage were held to be integral to the dignity of the individual.

8. Seeing the urgency in the matter, without calling upon the counter affidavit on behalf of the respondent-State, this writ petition is being disposed of directing the petitioner to appear before the Senior Superintendent of Police, Ranchi (respondent no.4) by tomorrow. In the event of her appearance, the Senior Superintendent of Police, Ranchi shall

hear the petitioner and will pass appropriate order so that her dignity and life be protected. He may do so by way of directing the concerned police station to record her statement and proceed, in accordance with law.

9. Accordingly, this petition stands disposed of.

10. Let a copy of this order be communicated to the Senior Superintendent of Police, Ranchi.

**(Sanjay Kumar Dwivedi, J.)**

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